

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA No. 174/91

.. Date of decision: 26.05.93

Sh. R. Sudershan

.. Applicant

Versus

Union of India

.. Respondents

CORAM

Hon'ble Justice Sh. S.K. Dhaon, Vice Chairman (J)

Hon'ble Shri S.R. Adige, Member (A)

For the applicant .. Ms. Asha Madan, Proxy counsel for
Sh. Sanjeev Madan, Counsel.

For the respondents .. Sh. R.S. Aggarwal, Counsel.

JUDGEMENT (Oral)

Heard the learned counsel for the parties.

The authorities concerned shall consider the application made by the petitioner whereby he sought a transfer to the Income-tax Department on merits and in accordance with law and in the light of the observations made by the Hon'ble Tribunals in OA No. 1906/89 decided on 12.11.89. The party authority concerned shall act expeditiously.

With these directions, the application is disposed of.

No costs.

Anil
(S.R. Adige)

Member (A)

S.K.
(S.K. Dhaon)

Vice Chairman (J)